DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 06/81 SCHEDULED TO BE HELD ON 17.06.2014.

The Meeting No. 6/81 of Norms Committee-II for the year 2014-15 scheduled on 17.06.2014, was actually held on 09.07.2014 at 03:00 PM under the Chairmanship of Shri Darshan Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri S.K. Jain, D.O.	DIPP
2	Shri K.S. Sodhi, Assistant Director	MSME
3	Shri S.K. Bhatnagar, Deputy I.A.	MOS
4	Shri Gajraj Singh, Sr. DO	DHI
5	Shri K.C. Raju, Deputy DGFT	DGFT
6	Shri Haradhan Das, FTDO	DGFT

1	**Case No.:13/16/81-ALC2/2011**	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00114/AM12/	RLA File :07/24/040/00061/AM12/	Lic.No/Date:0710079473 30.05.2011	Defer Date: 30.07.2014
	Decision: NC observed that case is under examination at DIT. The case stands deferred to 30.07.2014.			

2	**Case No.:18/41/81-ALC2/2011**	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Approved**
	HQ File :01/81/050/00363/AM12/	RLA File :13/24/040/00026/AM12/	Lic.No/Date:1310037288 24.10.2011	

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/2 dated 09.07.2014 as under:-

1. Words " 0.6 KV/1.0 KV " may be specified with the description of export products at Sl. No. 1, 2 ,3,4 &5.
2. Net weight of export products at Sl. No. 1, 2, 3, 4 &5 may be specified as 26.743 MT , 40.86 MT, 12.35 MT , 7.475 MT & 3.588 MT respectively.
3. Quantities of import items at Sl. No 1 & 4 viz. Alumimium Ingots may be allowed as applied for i.e. 13212 Kgs. & 24030 Kgs. respectively on net to net basis.
4. Quantities of import items at Sl. No 7, 10 & 13 viz. Alumimium Ingots may be allowed as 6825 Kgs., 3412 Kgs. & 1638 Kgs. respectively as 1.01 Kg./Kg. content in the export products at Sl. No. 3, 4 & 5
5. Quantities of import items No. 2 , 5, 8, 11 & 14 viz. PVC Compound may be allowed as 6544 Kgs., 8308 Kgs., 3468 Kgs. , 2728 Kgs. & 1310 Kgs. respectively as 1.02 Kgs./Kg. content in the export products as claimed by the firm.
6. Quantities of import items at Sl. No 3, 6, 9, 12 & 15 viz. XLPE Compund may be allowed as applied for i.e. 2594 Kgs., 3845 Kgs., 1379 Kgs., 890 Kgs. & 430 Kgs. respectively on net to net basis.

Hdas 4/8/14

Foreign Trade Development Officer
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce

Firm vide its E-mail dated 28.07.2014 has confirmed that the above AA is obtained only for physical export.
RA may take suitable consequential action accordingly.

3	**Case No.:9/5/81-ALC2/2012**	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Approved**
	HQ File :01/81/050/00076/AM13/	RLA File :05/24/040/00025/AM13/	Lic.No/Date:0510323037 24.04.2012	

Decision: NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(74)/2012-IPHW dated 05.06.2014 as under:-

1.	import item at S. No. 1, 6, 10-22, 27-36, 41, 45-48	:	On Net to net basis with accountability clause on nil wastage.
2.	Import item at S. No. 2-5, 7-9, 23-26, 37-40, 42-44 and 49	:	As applied for by the party on 'Nil' wastage with accountability clause.

RA may take suitable consequential action accordingly.

4	**Case No.:11/5/81-ALC2/2012**	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00078/AM13/	RLA File :05/24/040/00012/AM13/	Lic.No/Date:0510323036 24.04.2012	Defer Date: 30.07.2014

Decision: NC observed that case is under examination at DIT. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.

5	**Case No.:6/16/81-ALC2/2012**	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00313/AM13/	RLA File :03/94/040/00129/AM13/	Lic.No/Date:0310709777 20.09.2012	Defer Date: 30.07.2014

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(35)/2012/TSW(B)/ dated 23.06.2014 as under:-

1. Net weight per unit of Export Product.
2. Revised weight balancing statement as per Sl. No. 5 of SDL.

The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.

4/8/14
हराधन दास/HARADHAN DAS
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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Udyog Bhawan, New Delhi

6	**Case No.:1/22/81-ALC2/2012**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00398/AM13/	RLA File :11/24/040/00020/AM13/	Lic.No/Date:1110027311 27.11.2012	Defer Date: 30.07.2014
	Decision: NC considered the case comments of DHI vide their U.O. No. 3(1)/2013/TSW(B)/ dated 23.06.2014 which is as under:- "It is observed from records that the firm had been issued two authorizations (i) AA No. 1110027248 dated 05.09.2012 and (ii) 1110027311 dated 27.11.2012 for export of same products and import of same inputs against the order received from same project authority. First authorization has already been recommended for ratification. It is not clear why the subject authorization has been issued for the same purpose." NC decided to seek comments of firm and RA on the above. The case stands deferred to 30.07.2014.			

7	**Case No.:20/22/81-ALC2/2012**	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00417/AM13/	RLA File :07/24/040/00357/AM13/	Lic.No/Date:0710092293 05.12.2012	Defer Date: 30.07.2014
	Decision: NC noted that Deficiency letter was issued on 09.05.2014 to the firm. A reminder has also sent to the firm on 04.06.2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 30.07.2014.			

8	**Case No.:7/25/81-ALC2/2012**	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00458/AM13/	RLA File :13/24/040/00047/AM13/	Lic.No/Date:1310041928 18.01.2013	Defer Date: 30.07.2014
	Decision: NC observed that comments of MOEF is still awaited despite reminders, hence decided to send reminder letter to MOEF. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

9	**Case No.:23/25/81-ALC2/2012**	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00474/AM13/	RLA File :03/95/040/00818/AM13/	Lic.No/Date:0310721688 22.01.2013	Defer Date: 30.07.2014
	Decision: NC observed that case is under examination at MSME. The case stands deferred to 30.07.2014.			

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SHRI SUBHARADHAN DAS
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निदेशक व्यापार महानिदेशालय
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10	**Case No.:40/24/81-ALC2/2013**	Party Name:ANJANI TECHNOPLAST LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Rejected**
	HQ File :01/81/050/00428/AM14/	RLA File :05/23/040/00439/AM13/	Lic.No/Date:0510344008 24.01.2013	
	Decision: NC observed that firm has not replied to D/L dated 30.03.2014 by C&PC. Reminder dated 12.05.2014 and Final reminder 20.06.2014. Since no reply was received form firm despite repeated reminders, The Committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.			

11	**Case No.:28/25/81-ALC2/2012**	Party Name:MENON BEARINGS LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Approved**
	HQ File :01/81/050/00479/AM13/	RLA File :03/95/040/00848/AM13/	Lic.No/Date:0310722451 30.01.2013	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/11 dated 09.07.2014 as under:- 1. Words "namely, Housing sub-Assembly" may be suffixed with the description of export item. 2. Import item at Sl. No. 1 may be allowed as per General Note- 4 for Engineering Products. RA may take suitable consequential action accordingly.			

12	**Case No.:34/24/81-ALC2/2013**	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00422/AM14/	RLA File :05/24/040/00474/AM13/	Lic.No/Date:0510351299 11.04.2013	Defer Date: 30.07.2014
	Decision: NC observed that case is under examination at MOEF. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

13	**Case No.:5/5/81-ALC2/2013**	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00107/AM14/	RLA File :07/24/040/00534/AM13/	Lic.No/Date:0710094882 17.04.2013	Defer Date: 30.07.2014
	Decision: NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application. The case stands deferred to 30.07.2014.			

14	**Case No.:13/5/81-ALC2/2013**	Party Name:MET TRADE	Meet No/Date:6/81-	**Status:**

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		(INDIA) LTD.	ALC2/2014 17.06.2014	**Deferred**
	HQ File :01/81/050/00115/AM14/	RLA File :05/24/040/00030/AM14/	Lic.No/Date:0510353167 03.05.2013	Defer Date: 30.07.2014

Decision: NC observed that case is under examination at MOEF. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.

15	**Case No.:4/9/81-ALC2/2013**	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Approved**
	HQ File :01/81/050/00132/AM14/	RLA File :03/95/040/00142/AM14/	Lic.No/Date:0310735078 21.05.2013	

Decision: NC deliberated the comments of DIPP vide U.O. No. 12/89/2014-TSW/15 dated 09.07.2014 and decided to ratify the above AA as under:-

1. The description and quantities export products may be amended as under:

Sl. No.	Description of export item	Quantity in Nos.	Net export weight (Kgs.)
(i)	Stainless Steel Assorted Bowls of AISI 201 material	1075479 Nos.	78725 Kgs.
(ii)	Stainless Steel Assorted Covers/Plates of AISI 201 material	301441 Nos.	22065.5 Kgs.
(iii)	Stainless Steel Assorted Hotpot of AISI 201 material	9786 Nos.	716.3 Kgs.
	Total	1386706 Nos.	101506.8 Kgs.

2. Description and quantities of export product may be considered for amendment as per Sl. No. 1 above subject to the condition that export products shall contain 101506.8 Kgs. of Stainless Steel.
3. Quantity of import item may be allowed as applied for i.e. 1386706 Nos. (107.595 MT) as 1.075 Kgs./Kg. content in export products at Sl. No. (i) & (iii) and 1.01 Kgs/Kg. content in export products at Sl. No. (ii) above as claimed by the firm.

Firm vide its E-mail dated 23.05.2014 has confirmed that the above AA is obtained only for physical export.
RA may take suitable consequential action accordingly.

16	**Case No.:1/9/81-ALC2/2013**	Party Name:STEAMLINE INDUSTRIES LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**

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हेम दास/HEMADHAN DAS
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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	HQ File :01/81/050/00129/AM14/	RLA File :08/24/040/00069/AM14/	Lic.No/Date:0810121524 29.05.2013	Defer Date: 30.07.2014
	Decision: NC decided to issue reminder to firm to expedite reply. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

	Case No.:14/5/81-ALC2/2013	Party Name:JMW INDIA (P) LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
17	HQ File :01/81/050/00116/AM14/	RLA File :05/23/040/00062/AM14/	Lic.No/Date:0510355876 31.05.2013	Defer Date: 30.07.2014
	Decision: NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA/firm to forward hard copy of the application. RA may also confirmed details if the AA was issued on repeat basis. The case stands deferred to 30.07.2014.			

	Case No.:3/15/81-ALC2/2013	Party Name:BOSCH LIMITED,	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00 AM14/	RLA File :07/24/040/00005/AM14/	Lic.No/Date:0710095743 04.06.2013	Defer Date: 30.07.2014
18	**Decision:** NC noted that the comments of DIPP vide U.O. 12/89/2014-TSW/18 dated 09.07.2014 has been received. However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

	Case No.:37/3/81-ALC2/2014	Party Name:RADIALL INDIA PRIVATE LIMITED,	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
19	HQ File :01/81/050/00134/AM15/	RLA File :07/24/040/00541/AM13/	Lic.No/Date:0710095951 17.06.2013	Defer Date: 30.07.2014
	Decision: NC observed that DIT has sent a D/L to the firm on 19.06.2014. But Reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. The case stands deferred to 30.07.2014.			

	Case No.:61/15/81-ALC2/2013	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Approved**
20	HQ File :01/81/050/00276/AM14/	RLA File :03/95/040/00214/AM14/	Lic.No/Date:0310738768 24.06.2013	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/20 dated 09.07.2014 as under:-			

4/8/14
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Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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Udyog Bhawan, New Delhi

1. Net weight of export products may be specified as under:
   Shaded Pole Motor(1-3 Watt): 0.70 Kgs.

   Shaded Pole Motor(5 Watt): 1.10 Kgs.

   Shaded Pole Motor(7/10 Watt): 1.40 Kgs.

   Shaded Pole Motor(16 Watt): 1.90 Kgs.

   Shaded Pole Motor(25 Watt): 2.60 Kgs.

   Shaded Pole Motor(34 Watt): 2.90 Kgs.
2. Quantities of import items at Sl. No 1, 4, 5 & 7 may be allowed on net to net basis as claimed by the firm.
3. Quantities of import items from Sl. No 2, 3, 6 & 8 to 13 may be allowed on net to net basis with accountability clause.

RA may take suitable consequential action accordingly.

21	**Case No.:30/6/81-ALC2/2014**	Party Name:PRECISION WIRES INDIA LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Closed**
	HQ File :01/81/050/00184/AM15/	RLA File :03/95/040/00252/AM14/	Lic.No/Date:0310739489 28.06.2013	

Decision: NC noted that RA, Mumbai vide there E-mail dated 01.07.2014 has informed that the above AA has been issued on repeat basis as per decision by ALC M. No. 46/81-ALC2/2011 dated 31.01.2012 in accordance with Para 4.7.1 of H.B.P (Vol. I). Accordingly, NC decided to close the case.

22	**Case No.:2/3/81-ALC2/2014**	Party Name:BELGIUM ALUMINIUM AND GLASS INDUSTRIES PVT.LTD	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00099/AM15/	RLA File :03/94/040/00225/AM14/	Lic.No/Date:0310741017 10.07.2013	Defer Date: 30.07.2014

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/22 dated 09.07.2014 as under:-

1. Information in respect of Sl. No. 3, 4, 5, & 11 of Standard Deficiency Format.-export product wise.
2. Basis/detailed calculations for the quantities of import items.

The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.

4/8/14

हरधन दास/HARADHAN DAS
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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Udyog Bhawan, New Delhi

	Case No.:9/15/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00224/AM14/	RLA File :04/24/040/00072/AM14/	Lic.No/Date:0410147962 15.07.2013	Defer Date: 30.07.2014
23	**Decision:** NC noted that Deficiency letter was issued on 09.05.2014 to the firm. A reminder has also sent to the firm on 03.06.2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

	Case No.:12/15/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00227/AM14/	RLA File :04/24/040/00069/AM14/	Lic.No/Date:0410147963 15.07.2013	Defer Date: 30.07.2014
24	**Decision:** NC noted that Deficiency letter was issued on 09.05.2014 to the firm. A reminder has also sent to the firm on 03.06.2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

	Case No.:54/15/81-ALC2/2013	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Approved**
	HQ File :01/81/050/00269/AM14/	RLA File :31/83/040/00051/AM14/	Lic.No/Date:3110059373 16.07.2013	
25	**Decision:** NC decided to ratify the norms of above AA as per written comments of C&PC vide U.O. No. 46011/81/2006-PC-II dated 02.07.2014 as under:- **(Copy Enclosed)** Firm vide its E-mail dated 10.07.2014 has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly.			

26	**Case No.:38/6/81-ALC2/2014**	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00192/AM15/	RLA File :03/95/040/00835/AM13/	Lic.No/Date:0310741710 16.07.2013	Defer Date: 30.07.2014

Hdas 4/8/14

हराधन दास/HARADHAN DAS
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Decision: NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application. The case stands deferred to 30.07.2014.

	Case No.:29/15/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00244/AM14/	RLA File :07/24/040/00089/AM14/	Lic.No/Date:0710096990 23.07.2013	Defer Date: 30.07.2014
27	**Decision:** NC observed that case is under examination at DHI. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

	Case No.:31/15/81-ALC2/2013	Party Name:DIANA METALS	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
28	HQ File :01/81/050/00246/AM14/	RLA File :04/24/040/00076/AM14/	Lic.No/Date:0410148198 23.07.2013	Defer Date: 30.07.2014
	Decision: NC observed that case is under examination at MSME. The case stands deferred to 30.07.2014.			

	Case No.:6/15/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00221/AM14/	RLA File :03/94/040/00356/AM14/	Lic.No/Date:0310743965 02.08.2013	Defer Date: 30.07.2014
29	**Decision:** NC observed that case is under examination at DHI. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

	Case No.:23/15/81-ALC2/2013	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00238/AM14/	RLA File :05/24/040/00159/AM14/	Lic.No/Date:0510361579 02.08.2013	Defer Date: 30.07.2014
30	**Decision:** NC observed that comments of MOEF is still awaited despite reminders, hence decided to send reminder letter to MOEF. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence			

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	holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.

31	**Case No.:53/15/81-ALC2/2013**	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Approved**
	HQ File :01/81/050/00268/AM14/	RLA File :31/83/040/00067/AM14/	Lic.No/Date:3110059669 02.08.2013	
	Decision: NC decided to ratify the norms of above AA as per written comments of C&PC vide U.O. No. 46011/81/2006-PC-II dated 02.07.2014 as under:- **(Copy Enclosed)** Firm vide its E-mail dated 10.07.2014 has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly.			

32	**Case No.:66/15/81-ALC2/2013**	Party Name:DHOOT TRANSMISSION PVT. LTD.,	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Approved**
	HQ File :01/81/050/00281/AM14/	RLA File :03/94/040/00382/AM14/	Lic.No/Date:0310744385 06.08.2013	
	Decision: NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(7)/2014/TSW(B)/ dated 09.05.2014 as under:- "It is observed that this office has recently recommended ratification of AA No. 0310744384 vide this office UO of even no. dated 12.02.2014. Subject authorization maybe ratified on repeat basis." Firm vide its E-mail dated 17.07.2014 has confirmed that the above AA is obtained only for physical export RA may take suitable consequential action accordingly.			

33	**Case No.:49/15/81-ALC2/2013**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Approved**
	HQ File :01/81/050/00264/AM14/	RLA File :06/24/040/00009/AM14/	Lic.No/Date:0610033449 13.08.2013	

Decision: NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(59)/2014/TSW(B)/ dated 09.06.2014 as under:-

Export Product	Net wt./ unit of EP	Import Items	Quantity recommended/ unit of EP
95 KVp/1000 mA, high voltage rectifier tansformer filled with Silicon Oil	2040 kg.	1. CRGO Steel Sheet 2. Copper wire rods. 3. Silicon Oil.	322 kg. with 1.5% wastage. 236 kg. with 0.5% wastage. 770 litre with 2% wastage.

RA may take suitable consequential action accordingly.

34	**Case No.:50/15/81-ALC2/2013**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/81-ALC2/2014	**Status: Approved**

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Udyog Bhawan, New Delhi

		17.06.2014	
HQ File :01/81/050/00265/AM14/	RLA File :06/24/040/00008/AM14/	Lic.No/Date:0610033448 13.08.2013	

Decision: NC noted that DHI vide U.O. No. 3(62)/2014/TSW(B)/ dated 16.06.2014 has submitted comments. The firm has intimated that the above AA is obtain under deemed export category. However, as under:-

Sl. No.	Export Product	Nwt wt./ unit of EP	Import Items	Quantity recommended/ unit of EP
1.	2500 KVA	8000 kg.	1. CRGO Steel Sheet. 2. Copper Wire Rods.	3974 kg. with 7% wastage. 1915 kg. with 1% wastage.
2.	2000 KVA	7000 kg.	1. CRGO Steel Sheet. 2. Copper Wire Rods.	3362 kg. with 7% wastage. 1509 kg. with 1% wastage.
3.	1600 KVA	6600 kg.	1. CRGO Steel Sheet. 2. Copper Wire Rods.	2978 kg. with 7% wastage. 1293 kg. with 1% wastage.
4.	1000 KVA	4600 kg.	1. CRGO Steel Sheet. 2. Copper Wire Rods.	1956 kg. with 7% wastage. 815 kg. with 1% wastage.

RA may take suitable consequential action accordingly.

35	**Case No.:41/24/81-ALC2/2013**	Party Name:SHREE-JI POWERLINES	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00429/AM14/	RLA File :03/95/040/00420/AM14/	Lic.No/Date:0310746451 22.08.2013	Defer Date: 30.07.2014

Decision: NC noted that Deficiency letter was issued on 09.05.2014 to the firm. A reminder has also sent to the firm on 04.06.2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 30.07.2014.

36	**Case No.:29/3/81-ALC2/2014**	Party Name:LEONI CABLE SOLUTIONS (INDIA) PVT.LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00126/AM15/	RLA File :31/83/040/00080/AM14/	Lic.No/Date:3110060000 22.08.2013	Defer Date: 30.07.2014

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/36 dated 09.07.2014 as under:-

1. Size of conductor in Wires & cables(export items)
2. Conductor material and voltage rating of export items

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3. Net weight of each Cable
4. Material balancing viz. net content of each imported and indigenous input, for each cable.
5. Details of import items at Sl. No. 1 to 4 and detailed calculations for their quantities supported by manufacturing process with wastages claimed at each stage of manufacture .

The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.

Case No.:80/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Approved**
HQ File :01/81/050/00295/AM14/	RLA File :03/95/040/00267/AM14/	Lic.No/Date:0310746833 26.08.2013	

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/37 dated 09.07.2014 as under:-

1. Description, quantity and Net weight of export product at Sl. No. 1 may be modified as under :

1	**Str. Copper Conductor PVC Insulated Unarmoured Cable upto 1100 V/LT**		
	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a.	1 Core x 240 Sq. mm	2	5208

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2. Description, quantity and Net weight of export products at Sl. No. 2 may be modified as under :

2	**Str Copper Conductor XLPE Insulated PVC Inner & Outer Sheathed GI Double Steel Tape Armoured LV Cable upto 1100 V**		
	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a	2x2.5+2.5 Sq. mm	81.7	127852
b	2x4+4 Sq. mm		
c	2x6+6 Sq. mm		

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d	2x10+10 Sq. mm			
e	3x2.5 +2.5 Sq. mm			
f	3x4+4 Sq. mm			
g	3x6+6 Sq. mm			
h	3x10+10 Sq. mm			
i	3x16+16 Sq. mm			
J	4x4+4 Sq. mm			
K	4x6+6 Sq. mm			
L	3x35+25 Sq. mm			
m	3x70+35 Sq. mm			
N	2x35+1x25Sq. mm			
o	2x50+1x25 Sq. mm			
P	4x16+16 Sq. mm			
Q	4x35+1x25 + 1x25 Sq. mm			
R	2x25 +25 Sq. mm			
S	3x95 +50 Sq. mm			
T	3x120 +70 Sq. mm			
u	3x185 +95 Sq. mm			
v	3x70 +1x35+1x35 Sq. mm			
w	3x95 +1x50+1x50 Sq. mm			
x	3x150 +1x95+1x95 Sq. mm			
y	3x25 +25 Sq. mm			

3. Description, quantity and Net weight of export products at Sl. No. 3 may be

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modified as under :

4.

3	**Str Copper Conductor XLPE Insulated PVC Inner & Outer Sheathed Double Aluminium Tape Armoured LV Cable upto 1100 V**		
	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a	1 Core x 400 Sq. mm	24.9	127206
b	1 Core x 630 Sq. mm		
c	1 Core x 150 Sq. mm		
d	1 Core x 240 Sq. mm		

5. Description, quantity and Net weight of export products at Sl. No. 4 may be modified as under :

6.

4	**Str Copper Conductor Screened with Semiconducting Compound XLPE Insulated Copper Taping GI Double Steel Tape Armoured PVC Sheathed LV Cable above 1100 V**		
	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a	3 Core x 95 Sq. mm	1.0	3895

7. Description, quantity and Net weight of export products at Sl. No. 5 may be modified as under:

5	**Copper Conductor XLPE Insulated Glass Mica tape shielded Unarmoured ZHFR sheathed Cable upto 1100 V/LT**		
	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a	1 Core x 300 Sq. mm	15.7	61789
b	1 Core x 150 Sq. mm		
c	1 Core x 400 Sq. mm		

6. Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the Export products at Sl. No. 1 to 5.
7. Quantity of import item at S.No.2 i.e. LDPE Compound(Crosslinkable) may

Has 4/8/14

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be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 2 to 5.

8. Quantity of import item at S.No.3 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at S.No. 1 to 5.
9. Quantity of import item at S.No.4 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. Nos. 1 to 5.
10. Quantity of import item at S.No.5 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 4 & 5.

Firm vide its E-mail dated 10.07.2014 has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly.

38	**Case No.:82/15/81-ALC2/2013**	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00297/AM14/	RLA File :03/95/040/00011/AM14/	Lic.No/Date:0310746958 26.08.2013	Defer Date: 30.07.2014
	Decision: NC observed that firm's reply forwarded to DIPP does not pertain to this AA, and accordingly it was decided to forward correct reply to DIPP. The case stands deferred to 30.07.2014.			

39	**Case No.:79/15/81-ALC2/2013**	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00294/AM14/	RLA File :03/95/040/00415/AM14/	Lic.No/Date:0310747072 27.08.2013	Defer Date: 30.07.2014
	Decision: NC observed that the firm's reply has been forwarded to DIPP on 03.07.2014. The case stands deferred to 30.07.2014.			

40	**Case No.:81/15/81-ALC2/2013**	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00296/AM14/	RLA File :03/95/040/00424/AM14/	Lic.No/Date:0310747065 27.08.2013	Defer Date: 30.07.2014
	Decision: NC observed that the firm's reply has been forwarded to DIPP on 03.07.2014. The case stands deferred to 30.07.2014.			

41	**Case No.:52/15/81-ALC2/2013**	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00267/AM14/	RLA File :05/23/040/00220/AM14/	Lic.No/Date:0510363889 29.08.2013	Defer Date: 30.07.2014
	Decision: NC observed that case is under examination at MOS. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

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42	**Case No.:58/15/81-ALC2/2013**	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00273/AM14/	RLA File :32/24/040/00007/AM14/	Lic.No/Date:3210066905 05.09.2013	Defer Date: 30.07.2014
	Decision: NC observed that case is under examination at DHI. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

43	**Case No.:67/15/81-ALC2/2013**	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Approved**
	HQ File :01/81/050/00282/AM14/	RLA File :05/23/040/00216/AM14/	Lic.No/Date:0510364934 06.09.2013	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/43 dated 09.07.2014 as under:- 1. Net Weight of export products at Sl. No. 1 & 2 may be specified as 70014 Kgs.& 60522 Kgs. respectively. 2. Quantity of import item at Sl. No.1 may be allowed as 39381 Kgs. as 1.05 Kgs./Kg. content in the export products. RA may take suitable consequential action accordingly.			

44	**Case No.:41/15/81-ALC2/2013**	Party Name:SHARDA MOTOR INDS LTD	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00256/AM14/	RLA File :05/24/040/00197/AM14/	Lic.No/Date:0510365038 09.09.2013	Defer Date: 30.07.2014
	Decision: NC observed that case is under examination at DHI. The case stands deferred to 30.07.2014.			

45	**Case No.:40/15/81-ALC2/2013**	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00255/AM14/	RLA File :05/23/040/00213/AM14/	Lic.No/Date:0510365517 13.09.2013	Defer Date: 30.07.2014
	Decision: NC decided to forward a copy of firm's reply to DIPP. It has been informed by the firm vide its E-mail dated 11.07.2014 that the above AA is obtained only for physical export. The case stands deferred to 30.07.2014.			

46	**Case No.:2/24/81-ALC2/2013**	Party Name:COPRAL INSULATED CONDUCTORS PVT LTD	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:0410149957	Defer Date:

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Udyog Bhawan, New Delhi

:01/81/050/00390/AM14/	:04/24/040/00126/AM14/	17.09.2013	30.07.2014

Decision: NC decided to forward a copy of firm's reply to DIPP. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.

Case No.:1/15/81-ALC2/2013	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
HQ File :01/81/050/00216/AM14/	RLA File :03/94/040/00985/AM13/	Lic.No/Date:0310750038 18.09.2013	Defer Date: 30.07.2014

47 **Decision:** NC noted that Deficiency letter was issued on 04.06.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.

Case No.:3/24/81-ALC2/2013	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Approved**
HQ File :01/81/050/00391/AM14/	RLA File :07/24/040/00192/AM14/	Lic.No/Date:0710098345 18.09.2013	

48 **Decision:** NC decided to ratify the norms of above AA as per written comments of C&PC vide U.O. No. 46011/84/2009-PC-II dated 11.06.2014 as under:-

Item to be Exported	Quantity
Plastic Moulded Components AC 11 X B Cover	1 No.

Raw-material recommended for Import	Quantity
Relevant Pin UC 2504	Net to Net

RA may take suitable consequential action accordingly.

Case No.:27/6/81-ALC2/2014	Party Name:TECHNOMAK PROJECT INDIA PVT LTD	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
HQ File :01/81/050/00181/AM15/	RLA File :04/24/040/00133/AM14/	Lic.No/Date:0410149963 18.09.2013	Defer Date: 30.07.2014

49 **Decision:** NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(57)/2014/TSW(B)/ dated 23.05.2014:-

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Foreign Trade Development Officer
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नई दिल्ली
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	1. Sl. No. 3, 5 & 11 of SDL. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.

50	**Case No.:15/24/81-ALC2/2013**	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00403/AM14/	RLA File :02/24/040/00088/AM14/	Lic.No/Date:0210194651 23.09.2013	Defer Date: 30.07.2014
	Decision: NC noted that Deficiency letter was issued on 04.06.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. The case stands deferred to 30.07.2014.			

51	**Case No.:20/24/81-ALC2/2013**	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00408/AM14/	RLA File :07/24/040/00209/AM14/	Lic.No/Date:0710098546 25.09.2013	Defer Date: 30.07.2014
	Decision: NC noted that Deficiency letter was issued on 09.05.2014 to the firm. A reminder has also sent to the firm on 04.06.2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

52	**Case No.:63/24/81-ALC2/2013**	Party Name:KIRAN UDYOG,	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00451/AM14/	RLA File :09/24/040/00321/AM14/	Lic.No/Date:0910057813 04.10.2013	Defer Date: 30.07.2014
	Decision: NC noted that Deficiency letter was issued on 15.05.2014 to the firm. A reminder has also sent to the firm on 04.06.2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 30.07.2014.			

53	**Case No.:37/24/81-ALC2/2013**	Party Name:VOITH HYDRO PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00425/AM14/	RLA File :05/24/040/00248/AM14/	Lic.No/Date:0510368270 11.10.2013	Defer Date: 30.07.2014

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हराधन दास/HARADHAN DAS
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
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	Decision: NC observed that case is under examination at DHI. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.

	Case No.:24/24/81-ALC2/2013	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00412/AM14/	RLA File :05/24/040/00244/AM14/	Lic.No/Date:0510369439 25.10.2013	Defer Date: 30.07.2014
54	**Decision:** NC observed that comments of MOEF is still awaited despite reminders, hence decided to send reminder letter to MOEF. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

	Case No.:43/24/81-ALC2/2013	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00431/AM14/	RLA File :03/95/040/00597/AM14/	Lic.No/Date:0310755802 28.10.2013	Defer Date: 30.07.2014
55	**Decision:** NC decided to forward a copy of firm's reply to DIPP. The case stands deferred to 30.07.2014. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

	Case No.:31/24/81-ALC2/2013	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00419/AM14/	RLA File :03/95/040/00558/AM14/	Lic.No/Date:0310756365 31.10.2013	Defer Date: 30.07.2014
56	**Decision:** NC noted that Deficiency letter was issued on 09.05.2014 to the firm. A reminder has also sent to the firm on 04.06.2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to			

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हरादन दास/HARADHAN DAS
विदेश व्यापार विकास अधिकारी
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विदेश व्यापार महानिदेशालय
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Udyog Bhawan, New Delhi

	30.07.2014.

57	**Case No.:28/24/81-ALC2/2013**	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00416/AM14/	RLA File :03/95/040/00615/AM14/	Lic.No/Date:0310756580 01.11.2013	Defer Date: 30.07.2014
	Decision: NC noted that Deficiency letter was issued on 09.05.2014 to the firm. A reminder has also sent to the firm on 04.06.2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 30.07.2014.			

58	**Case No.:58/24/81-ALC2/2013**	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Approved**
	HQ File :01/81/050/00446/AM14/	RLA File :03/95/040/00606/AM14/	Lic.No/Date:0310756568 01.11.2013	

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/58 dated 09.07.2014 as under:-

1. Description, quantity and Net weight of export products at Sl. No. 1 may be modified as under :

1	**Unarmoured PVC Insulated Power Purpose Copper Cables Cable upto 1100 V/LT**		
	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a.	1 Core x 35 Sq. mm	14	6020

2. Description, quantity and Net weight of export products at Sl. No. 2 may be modified as under :

2	**Copper Conductor XLPE Insulated PVC Inner & ZHFR Outer Sheathed Armoured LV Cable upto 1100 V/LT**		
	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a	4 Core x 185 Sq. mm	11.1	46307
b	4 Core x 70 Sq. mm		

3. Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as under:
a. For export products at Sl No. 1 as 305.02 Kgs./km as applied for by the firm.
b. For export products at Sl Nos. 2(a) & 2(b) as 6504.158 Kgs./km & 2407.436 Kgs./km respectively as applied for by the firm.
4. Quantity of import item at S.No.2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 2.
5. Quantity of import item at S.No.3 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 2.
6. Quantity of import item at S.No.3 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl.No. 1 & 2.

4/8/14

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Udyog Bhawan, New Delhi

7. Quantity of import item at S.No.4 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. Nos. 1 & 2.
8. Quantity of import item at S.No.5 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 2.

Firm vide its E-mail dated 23.07.2014 has confirmed that the above AA is obtained only for physical export

RA may take suitable consequential action accordingly.

59	**Case No.:59/24/81-ALC2/2013**	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00447/AM14/	RLA File :03/95/040/00616/AM14/	Lic.No/Date:0310756576 01.11.2013	Defer Date: 30.07.2014
	Decision: NC noted that Deficiency letter was issued on 09.05.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. The case stands deferred to 30.07.2014.			

60	**Case No.:61/24/81-ALC2/2013**	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00449/AM14/	RLA File :03/95/040/00582/AM14/	Lic.No/Date:0310757014 06.11.2013	Defer Date: 30.07.2014
	Decision: NC observed that case is under examination at DIPP. The case stands deferred to 30.07.2014.			

61	**Case No.:17/3/81-ALC2/2014**	Party Name:KALYANI TECHNOFORGE LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00114/AM15/	RLA File :31/83/040/00148/AM14/	Lic.No/Date:3110061030 07.11.2013	Defer Date: 30.07.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/61 dated 09.07.2014:- 1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format, Export Product wise. 2. Raw material blank size. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

62	**Case No.:45/24/81-ALC2/2013**	Party Name:BARTEC INDIA (P) LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:0510370995	Defer Date:

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Udyog Bhawan, New Delhi

	:01/81/050/00433/AM14/	:05/23/040/00309/AM14/	13.11.2013	30.07.2014
	Decision: NC observed that case is under examination at DIT. The case stands deferred to 30.07.2014.			

63	**Case No.:69/24/81-ALC2/2013**	Party Name:VOESTALPINE VAE VKN INDIA P. LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00457/AM14/	RLA File :05/24/040/00291/AM14/	Lic.No/Date:0510371075 14.11.2013	Defer Date: 30.07.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(44)/2014/TSW(B)/ dated 23.05.2014:- 1. Sl. No. 3, 8 & 11 of SDL for each export product separately. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

64	**Case No.:70/24/81-ALC2/2013**	Party Name:VOESTALPINE VAE VKN INDIA P. LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00458/AM14/	RLA File :05/24/040/00296/AM14/	Lic.No/Date:0510371077 14.11.2013	Defer Date: 30.07.2014
	Decision: NC observed that case is under examination at DHI. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

65	**Case No.:73/24/81-ALC2/2013**	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00461/AM14/	RLA File :05/24/040/00295/AM14/	Lic.No/Date:0510371064 14.11.2013	Defer Date: 30.07.2014
	Decision: NC observed that comments of C&PC is still awaited despite reminders, hence decided to send reminder letter to C&PC. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

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Udyog Bhawan, New Delhi

66	**Case No.:76/24/81-ALC2/2013**	Party Name:PREMIER RADIO,	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Approved**
	HQ File :01/81/050/00464/AM14/	RLA File :05/24/040/00267/AM14/	Lic.No/Date:0510371037 14.11.2013	

Decision: NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. W-27(16)/2014-IPHW dated 18.06.2014 as under:-

1.	import item at S. No. 1	As applied for by the party with accountability clause on 'Nil' wastage basis.
2.	Import item at S. No. 2-13	On Net to net basis with accountability clause

RA may take suitable consequential action accordingly.

67	**Case No.:60/24/81-ALC2/2013**	Party Name:MILEEN ENGINEERS	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00448/AM14/	RLA File :03/95/040/00656/AM14/	Lic.No/Date:0310758104 18.11.2013	Defer Date: 30.07.2014

Decision: NC observed that case is under examination at DHI. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.

68	**Case No.:9/24/81-ALC2/2013**	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00397/AM14/	RLA File :11/24/040/00001/AM14/	Lic.No/Date:1110027781 21.11.2013	Defer Date: 30.07.2014

Decision: NC observed that comments of DOTis still awaited despite reminders, hence decided to send reminder letter to DOT and also send a copy to DIT. The case stands deferred to 30.07.2014.

69	**Case No.:32/24/81-ALC2/2013**	Party Name:WILLIAMS CONTROLS INDIA PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00420/AM14/	RLA File :31/82/040/00186/AM14/	Lic.No/Date:3110061138 22.11.2013	Defer Date: 30.07.2014

Decision: NC observed that case is under examination at DIT. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.

4/8/14

हराधन दास/HARADHAN DAS
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Foreign Trade Development Officer
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Udyog Bhawan, New Delhi

70	**Case No.:26/3/81-ALC2/2014**	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00123/AM15/	RLA File :03/94/040/00737/AM14/	Lic.No/Date:0310759039 25.11.2013	Defer Date: 30.07.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP:- 1. Sl. No. 3, 4, 5, 11 & 11A of SDL for each export product separately. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

71	**Case No.:16/24/81-ALC2/2013**	Party Name:AERON COMPOSITE PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00404/AM14/	RLA File :08/24/040/00364/AM14/	Lic.No/Date:0810126642 26.11.2013	Defer Date: 30.07.2014
	Decision: NC noted that Deficiency letter was issued on 09.05.2014 to the firm. A reminder has also sent to the firm on 03.06.2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 30.07.2014.			

72	**Case No.:46/24/81-ALC2/2013**	Party Name:CENTURY METAL RECYCLING PRIVATE LTD.(FORMERLY CENT	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Approved**
	HQ File :01/81/050/00434/AM14/	RLA File :05/23/040/00346/AM14/	Lic.No/Date:0510371916 26.11.2013	
	Decision: NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(2)/2014-ME dated 19.06.2014 as under:- 1. Import of S. No. 1 may be allowed, as applied, inclusive of 2% wastage. 2. Import of S. No. 2 may be allowed, as applied, inclusive of 3% wastage. RA may take suitable consequential action accordingly.			

73	**Case No.:28/3/81-ALC2/2014**	Party Name:TEXMACO RAIL & ENGINEERING LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00125/AM15/	RLA File :02/24/040/00138/AM14/	Lic.No/Date:0210196856 26.11.2013	Defer Date: 30.07.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(85)/2014/TSW(B)/ dated 20.06.2014:-			

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	1. Appendix 11A duly filled in for all the export product separately. 2. Sl. No. 3, 4, 5, 8 & 11 of SDL for each export product separately. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.

74	**Case No.:35/3/81-ALC2/2014**	Party Name:TANISHKA INTERNATIONAL,	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00132/AM15/	RLA File :03/95/040/00548/AM14/	Lic.No/Date:0310759186 26.11.2013	Defer Date: 30.07.2014
	Decision: NC observed that case is under examination at MSME. The case stands deferred to 30.07.2014.			

75	**Case No.:6/24/81-ALC2/2013**	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00394/AM14/	RLA File :04/24/040/00192/AM14/	Lic.No/Date:0410152322 27.11.2013	Defer Date: 30.07.2014
	Decision: NC observed that case is under examination at DOT. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

76	**Case No.:7/24/81-ALC2/2013**	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00395/AM14/	RLA File :04/24/040/00193/AM14/	Lic.No/Date:0410152323 27.11.2013	Defer Date: 30.07.2014
	Decision: NC observed that case is under examination at DOT. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

77	**Case No.:32/3/81-ALC2/2014**	Party Name:STAR EXPORTS	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Approved**
	HQ File :01/81/050/00129/AM15/	RLA File :03/95/040/00627/AM14/	Lic.No/Date:0310760162 02.12.2013	

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Udyog Bhawan, New Delhi

Decision: NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(48)/2014-ME dated 03.06.2014 as under:-

1. Import may be allowed as 96960 kg inclusive of 1% wastage as per existing SION (C-3).

RA may take suitable consequential action accordingly.

	Case No.:29/24/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Approved**
	HQ File :01/81/050/00417/AM14/	RLA File :03/94/040/00695/AM14/	Lic.No/Date:0310760290 03.12.2013	

78

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/78 dated 09.07.2014 as under:-

1. Net Weights of export products from Sl. No 1 to 18 may be specified as under:

Sl.No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)
1	1983	7	18653	13	36312
2	6227	8	91	14	28943
3	1214	9	88.7	15	10040
4	4889	10	460	16	476
5	8052	11	1168	17	1052
6	18199	12	257141	18	767

2. Quantity of import item at Sl. No 1 viz. CC Copper Rod(8 mm dia)(E.C. Grade) may be allowed as 260,746 Kgs. for export products at Sl. No. 1 to 18, taking clue from Engineering Tables No. 4 & 5.
3. Quantities of import item at Sl. No.2 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 11 & 15 to 18, as claimed by the firm.
4. Quantities of import item at Sl. No.3 viz. PVC Resin may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 18 as claimed by the firm.
5. Quantities of import item at Sl. No.4 viz. Galvanised Steel Wire may be allowed as 1.02 Kgs./Kg content in the export products at Sl. No. 1 to 4 & 15 to 18.
6. Import item at Sl. No. 5 viz. Wooden Drums may be allowed as per packing policy.

Firm vide its E-mail dated 19.07.2014 has confirmed that the above AA is obtained only for physical export.
RA may take suitable consequential action accordingly.

	Case No.:54/24/81-ALC2/2013	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
79	HQ File :01/81/050/00442/AM14/	RLA File :13/24/040/00037/AM14/	Lic.No/Date:1310045247 03.12.2013	Defer Date: 30.07.2014

Decision: NC observed that comments of MOEF is still awaited despite reminders, hence decided to send reminder letter to MOEF. The case stands deferred to 30.07.2014.

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	Case No.:64/24/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Approved**
	HQ File :01/81/050/00452/AM14/	RLA File :03/94/040/00718/AM14/	Lic.No/Date:0310760286 03.12.2013	

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/80 dated 09.07.2014 as under:-

1. "UOM" of export products at Sl.No 1 to 5 may be corrected as "Kilometer".
2. Net Weights of export products from Sl. No 1 to 5 may be specified as 354472 Kgs., 192225 Kgs., 123700 Kgs., 16277 Kgs. & 75350 Kgs. respectively.
3. Quantity of import item at Sl. No 1 viz. Copper Tape may be allowed as 1.01 Kgs./Kg content in the export product at Sl No. 1

80 4. Quantity of import item at Sl. No 2 viz. Primary Unalloyed Aluminium may be allowed as applied for i.e. 517988.75 Kgs. for export products at Sl. No. 1 to 5, taking clue from Engineering Table No. 5.

3. Quantities of import item at Sl. No.3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 5 as claimed by the firm.
4. Quantities of import item at Sl. No.4 viz. PVC Resin may be allowed as 1.025 Kgs./Kg content in the export product at Sl No. 5 as claimed by the firm.
5. Quantities of import item at Sl. No.5 viz. Galvanised Steel Wire may be allowed as 1.02 Kgs./Kg content in the export product at Sl. No. 5.
6. Import item at Sl. No. 5 viz. Wooden Drums may be allowed as per packing policy.

Firm vide its E-mail dated 10.07.2014 has confirmed that the above AA is obtained only for physical export.
RA may take suitable consequential action accordingly.

	Case No.:24/3/81-ALC2/2014	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00121/AM15/	RLA File :03/95/040/00677/AM14/	Lic.No/Date:0310760256 03.12.2013	Defer Date: 30.07.2014

Decision: NC decided to send a letter to firm to submit the following information as per written comments of MOS vide U.O. No. 2(8)2014-TW dated 23.06.2014:-

1. Thickness (0.2 MM to 5.00 MM) wise grade wise (316L/316) width of cold rolled
81 stainless steel coils, strips (Prime) to be imported.
2. Thickness (0.01 MM to 1.40 MM) wise grade wise (316L/316) width of cold rolled stainless steel strips to be exported.

The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.

Hda
4/8/14

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	Case No.:14/24/81-ALC2/2013	Party Name:ARFIN INDIA LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Approved**
	HQ File :01/81/050/00402/AM14/	RLA File :08/24/040/00388/AM14/	Lic.No/Date:0810126888 04.12.2013	
82	**Decision:** NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/82 dated 09.07.2014 as under:- 1. Quantity of import item at may be allowed as 106 MT as 1.06 Kgs./Kg. content in the export product. RA may take suitable consequential action accordingly.			

	Case No.:21/24/81-ALC2/2013	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
83	HQ File :01/81/050/00409/AM14/	RLA File :10/24/040/00043/AM14/	Lic.No/Date:1010055822 04.12.2013	Defer Date: 30.07.2014
	Decision: NC observed that case is under examination at DHI. The case stands deferred to 30.07.2014.			

	Case No.:50/24/81-ALC2/2013	Party Name:ICON POWER SOLUTIONS PVT LTD	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Approved**
	HQ File :01/81/050/00438/AM14/	RLA File :05/23/040/00361/AM14/	Lic.No/Date:0510372634 05.12.2013	
84	**Decision:** NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(4)/2014-IPHW dated 20.06.2014 as under:- "This Department recommends ratification of norms of advance authorization on net to net basis with accountability clause." RA may take suitable consequential action accordingly.			

	Case No.:12/24/81-ALC2/2013	Party Name:STEAM TURBINE ENGINEERING [I] PVT. LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
85	HQ File :01/81/050/00400/AM14/	RLA File :08/24/040/00354/AM14/	Lic.No/Date:0810126918 06.12.2013	Defer Date: 30.07.2014
	Decision: NC noted that Deficiency letter was issued on 07.05.2014 to the firm. A reminder has also sent to the firm on 03.06.2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 30.07.2014.			

86	**Case No.:79/24/81-ALC2/2013**	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00467/AM14/	RLA File :34/24/040/00220/AM14/	Lic.No/Date:3410038659 09.12.2013	Defer Date: 30.07.2014

HDas 4/8/14

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	Decision: NC observed that case is under examination at DIPP. It has been informed by the firm vide its E-mail dated 19.07.2014 that the above AA is obtained only for physical export. The case stands deferred to 30.07.2014.

87	**Case No.:28/6/81-ALC2/2014**	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00182/AM15/	RLA File :07/24/040/00283/AM14/	Lic.No/Date:0710100489 12.12.2013	Defer Date: 30.07.2014
	Decision: NC noted that the comments of DIPP vide U.O. 12/89/2014-TSW/87 dated 09.07.2014 has been received. However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

88	**Case No.:10/3/81-ALC2/2014**	Party Name:MAHENDRA DISHED ENDS PVT. LTD.,	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00107/AM15/	RLA File :03/95/040/00740/AM14/	Lic.No/Date:0310761947 16.12.2013	Defer Date: 30.07.2014
	Decision: NC noted that Deficiency letter was issued on 03.06.2014to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. The case stands deferred to 30.07.2014.			

89	**Case No.:27/3/81-ALC2/2014**	Party Name:FRICTION METAL FIBRES (INDIA) P.LTD	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00124/AM15/	RLA File :05/23/040/00369/AM14/	Lic.No/Date:0510373564 16.12.2013	Defer Date: 30.07.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(92)2014-ME dated 08.07.2014:- 1. Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished. 2. Weight of each export product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Size and specification including grade, composition, range, thickness etc of the items proposed for import. 5. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.			

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	The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.

90	**Case No.:11/24/81-ALC2/2013**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Approved**
	HQ File :01/81/050/00399/AM14/	RLA File :11/24/040/00006/AM14/	Lic.No/Date:1110027809 17.12.2013	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/90 dated 09.07.2014 as under:- 1. Net weight of export products from Sl. No. 1 to 9 may be specified as 168.4 MT, 16.8 MT, 63 MT, 124 MT, 57.5 MT, 79 MT, 120.8 MT, 16.2 MT & 10.8 MT respectively. 2. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 356.47 MT inclusive of a wastage of 17.2 % after 1/3rd recovery. 3. Import item at Sl.No. 2 may be allowed as 8 Nos. (1.28 MT) on net to net basis with accountability clause. 4. Import items at Sl. No. 3, 4, 5, 6, 8 & 9 put together may be allowed within 5 % of FOB value of exports. 5. Quantity of import item at Sl. No. 7 may be allowed as 42.04 MT inclusive of a wastage of 1%. RA may take suitable consequential action accordingly.			

91	**Case No.:88/24/81-ALC2/2013**	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Approved**
	HQ File :01/81/050/00476/AM14/	RLA File :03/95/040/00723/AM14/	Lic.No/Date:0310762349 18.12.2013	
	Decision: NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(23)/2014-ME dated 17.04.2014 as under:- "Import may be allowed as per earlier authorization, for 85.85 MT, 10.1 MT and 5.05 MT of import product respectively inclusive of 1% wastage." RA may take suitable consequential action accordingly.			

92	**Case No.:81/24/81-ALC2/2013**	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00469/AM14/	RLA File :05/23/040/00354/AM14/	Lic.No/Date:0510374105 19.12.2013	Defer Date: 30.07.2014
	Decision: NC decided to forward a copy of firm's reply to DIPP. It has been informed by the firm			

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	vide its E-mail dated 11.07.2014 that the above AA is obtained only for physical export. The case stands deferred to 30.07.2014.

93	**Case No.:19/24/81-ALC2/2013**	Party Name:THERMAL SYSTEMS AND ENGINEERING	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00407/AM14/	RLA File :04/24/040/00203/AM14/	Lic.No/Date:0410153488 23.12.2013	Defer Date: 30.07.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(61)/2014/TSW(B)/ dated 23.05.2014:- "The firm may therefore be requested to furnish specific name of various parts/ components and their quantity in numbers. Details of consumables, their use in manufacturing process and quantity in terms of weight may also be given. Apart from this the firm may also be requested to justify the requirement of imported items as per information against Sl. No. 3, 8 & 11 of SDL." The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

94	**Case No.:18/24/81-ALC2/2013**	Party Name:SHALIMAR WIRES INDUSTRIES LTD.,	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00406/AM14/	RLA File :02/24/040/00125/AM14/	Lic.No/Date:0210198164 26.12.2013	Defer Date: 30.07.2014
	Decision: NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA/firm to forward hard copy of the application. RA may confirm if the AA was issued on repeat basis. The case stands deferred to 30.07.2014.			

95	**Case No.:66/24/81-ALC2/2013**	Party Name:KOTSONS PVT.LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00454/AM14/	RLA File :06/24/040/00032/AM14/	Lic.No/Date:0610035619 26.12.2013	Defer Date: 30.07.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(60)/2014/TSW(B)/ dated 23.05.2014:- 1. Sl. No. 3, 4, 5 & 11 of SDL for each export product separately. The case stands deferred to 30.07.2014.			

96	**Case No.:67/24/81-ALC2/2013**	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00455/AM14/	RLA File :05/23/040/00381/AM14/	Lic.No/Date:0510374515 26.12.2013	Defer Date: 30.07.2014

Hara 4/8/14

हरादन दास/HARADHAN DAS
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	Decision: NC decided to forward a copy of firm's reply to DIPP. It has been informed by the firm vide its E-mail dated 11.07.2014 that the above AA is obtained only for physical export. The case stands deferred to 30.07.2014.

97	**Case No.:30/24/81-ALC2/2013**	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00418/AM14/	RLA File :05/24/040/00327/AM14/	Lic.No/Date:0510375028 31.12.2013	Defer Date: 30.07.2014
	Decision: NC observed that comments of MOEF is still awaited despite reminders, hence decided to send reminder letter to MOEF. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

98	**Case No.:65/24/81-ALC2/2013**	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00453/AM14/	RLA File :13/24/040/00044/AM14/	Lic.No/Date:1310045579 01.01.2014	Defer Date: 30.07.2014
	Decision: NC observed that case is under examination at DIPP. The case stands deferred to 30.07.2014.			

99	**Case No.:83/24/81-ALC2/2013**	Party Name:WAGO LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00471/AM14/	RLA File :05/24/040/00360/AM14/	Lic.No/Date:0510375074 01.01.2014	Defer Date: 30.07.2014
	Decision: NC noted that Deficiency letter was issued on 09.05.2014 to the firm. A reminder has also sent to the firm on 04.06.2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

100	**Case No.:38/3/81-ALC2/2014**	Party Name:EXCEL POWER SWITCHGEAR	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00135/AM15/	RLA File :04/24/040/00216/AM14/	Lic.No/Date:0410153792 01.01.2014	Defer Date: 30.07.2014
	Decision: NC observed that case is under examination at DHI. The case stands deferred to 30.07.2014.			

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4/8/14

	Case No.:22/24/81-ALC2/2013	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00410/AM14/	RLA File :08/24/040/00425/AM14/	Lic.No/Date:0810127694 03.01.2014	Defer Date: 30.07.2014
101	**Decision:** NC noted that the comments of DIPP vide U.O. 12/89/2014-TSW/101 dated 09.07.2014 has been received. However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

	Case No.:78/24/81-ALC2/2013	Party Name:DIGI DRIVES P.LTD	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00466/AM14/	RLA File :05/23/040/00409/AM14/	Lic.No/Date:0510375515 06.01.2014	Defer Date: 30.07.2014
102	**Decision:** NC noted that the comments of DHI vide U.O. No. 30(98)/2012-ME dated 22.05.2014 has been received. However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

	Case No.:87/24/81-ALC2/2013	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
103	HQ File :01/81/050/00475/AM14/	RLA File :05/23/040/00393/AM14/	Lic.No/Date:0510375673 08.01.2014	Defer Date: 30.07.2014
	Decision: NC observed that case is under examination at DHI. The case stands deferred to 30.07.2014.			

	Case No.:68/24/81-ALC2/2013	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
104	HQ File :01/81/050/00456/AM14/	RLA File :05/23/040/00415/AM14/	Lic.No/Date:0510375979 10.01.2014	Defer Date: 30.07.2014
	Decision: NC decided to forward a copy of firm's reply to DIPP. It has been informed by the firm vide its E-mail dated 11.07.2014 that the above AA is obtained only for physical export. The case stands deferred to 30.07.2014.			

105	**Case No.:11/3/81-ALC2/2014**	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**

हरधन दास/HARADHAN DAS
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	HQ File :01/81/050/00108/AM15/	RLA File :03/94/040/00526/AM14/	Lic.No/Date:0310766733 17.01.2014	Defer Date: 30.07.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(58)/2014/TSW(B) dated 16.06.2014:- 1. Sl. No. 3, 4, 5 & 11 of SDL for each export product separately. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

	Case No.:40/3/81-ALC2/2014	Party Name:SHREE GANESH METALS	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Approved**
	HQ File :01/81/050/00137/AM15/	RLA File :33/24/040/00013/AM14/	Lic.No/Date:3310028895 31.01.2014	
106	**Decision:** NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(60)/2014-ME dated 03.06.2014 as under:- 1. Import of zinc ingots may be allowed, as applied, inclusive of 1% wastage. RA may take suitable consequential action accordingly.			

	Case No.:74/24/81-ALC2/2013	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00462/AM14/	RLA File :07/24/040/00380/AM14/	Lic.No/Date:0710101868 03.02.2014	Defer Date: 30.07.2014
107	**Decision:** NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(69)/2014/TSW(B) dated 10.06.2014:- 1. Sl. No. 3, 4, 5 & 11 of SDL for each export product separately. The case stands deferred to 30.07.2014.			

	Case No.:84/24/81-ALC2/2013	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00472/AM14/	RLA File :07/24/040/00395/AM14/	Lic.No/Date:0710101901 04.02.2014	Defer Date: 30.07.2014
108	**Decision:** NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be			

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Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.

109	**Case No.:85/24/81-ALC2/2013**	Party Name:TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00473/AM14/	RLA File :07/24/040/00413/AM14/	Lic.No/Date:0710102050 07.02.2014	Defer Date: 30.07.2014
	Decision: NC observed that case is under examination at MSME. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

110	**Case No.:31/3/81-ALC2/2014**	Party Name:DEUTSCHLAND TRANSFORMERS PVT. LTD	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00128/AM15/	RLA File :04/24/040/00249/AM14/	Lic.No/Date:0410155409 20.02.2014	Defer Date: 30.07.2014
	Decision: NC noted that the comments of DHI vide U.O. 30(68)/2012-ME dated 20.06.2014 has been received. However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

111	**Case No.:29/6/81-ALC2/2014**	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00183/AM15/	RLA File :07/24/040/00358/AM14/	Lic.No/Date:0710102261 20.02.2014	Defer Date: 30.07.2014
	Decision: NC noted that the comments of DIPP vide U.O. 12/89/2014-TSW/111 dated 09.07.2014 has been received. However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

112	**Case No.:6/3/81-ALC2/2014**	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00103/AM15/	RLA File :31/83/040/00227/AM14/	Lic.No/Date:3110062872 03.03.2014	Defer Date: 30.07.2014

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राधन दास/HARADHAN DAS
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Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Decision: NC observed that case is under examination at DHI. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.

113	**Case No.:7/3/81-ALC2/2014**	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00104/AM15/	RLA File :02/24/040/00207/AM14/	Lic.No/Date:0210200692 03.03.2014	Defer Date: 30.07.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(64)2014-ME dated 17.06.2014:- 1. Process of manufacturing/casting with process flow chart indication stepwise wastage there in. The case stands deferred to 30.07.2014.			

114	**Case No.:8/3/81-ALC2/2014**	Party Name:NEOSTAR STEEL TUBES PVT.LTD.,	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00105/AM15/	RLA File :04/24/040/00270/AM14/	Lic.No/Date:0410155954 06.03.2014	Defer Date: 30.07.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/114 dated 09.07.2014:- 1. Total length of export and import items 2. Details of manufacturing operations with wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

115	**Case No.:15/3/81-ALC2/2014**	Party Name:UM CABLES LTD.,	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00112/AM15/	RLA File :03/95/040/00972/AM14/	Lic.No/Date:0310773187 06.03.2014	Defer Date: 30.07.2014
	Decision: NC observed that case is under examination at DOT. The case stands deferred to 30.07.2014.			

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हरधन दास/HARADHAN DAS
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

116	**Case No.:22/6/81-ALC2/2014**	Party Name:VEER-O-METALS PVT .LTD	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00176/AM15/	RLA File :07/24/040/00438/AM14/	Lic.No/Date:0710102673 06.03.2014	Defer Date: 30.07.2014
	Decision: NC observed that case is under examination at DIPP. The case stands deferred to 30.07.2014.			

117	**Case No.:16/3/81-ALC2/2014**	Party Name:BEKAERT INDUSTRIES PVT. LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00113/AM15/	RLA File :31/83/040/00167/AM14/	Lic.No/Date:3110063001 07.03.2014	Defer Date: 30.07.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(76)2014-ME dated 26.06.2014:- 1. Weight and dimension of each export product. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Size and specification including grade, composition, range, thickness etc of the items proposed for import. 4. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

118	**Case No.:3/27/81-ALC2/2013**	Party Name:ARFIN INDIA LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Approved**
	HQ File :01/81/050/00487/AM14/	RLA File :08/24/040/00548/AM14/	Lic.No/Date:0810129504 10.03.2014	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/118 dated 09.07.2014 as under:- 1. Quantity of import item at may be allowed as 28.62 MT as 1.06 Kgs./Kg. content in the export product. RA may take suitable consequential action accordingly.			

119	**Case No.:22/3/81-ALC2/2014**	Party Name:MAYFAIR	Meet No/Date:6/81-	**Status:**

हराधन दास/H. RADHAN DAS
विदेश व्यापार उपकार अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		INTERNATIONAL	ALC2/2014 17.06.2014	**Approved**
	HQ File :01/81/050/00119/AM15/	RLA File :03/95/040/00998/AM14/	Lic.No/Date:0310773700 10.03.2014	

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/119 dated 09.07.2014 as under:-

1. Description of export product may be kept as " Stainless Steel Assorted Plates and Covers Grade AISI410"
2. Words "of relevant thickness" " may be suffixed with the description of import item.
3. Quantity of import item may be allowed as 101 MT inclusive of 1 % wastage as claimed by the applicant.

It has been informed by the firm vide its E-mail dated 23.05.2014 that the above AA is obtained only for physical export.
RA may take suitable consequential action accordingly.

120	**Case No.:8/6/81-ALC2/2014**	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00162/AM15/	RLA File :07/24/040/00439/AM14/	Lic.No/Date:0710102846 13.03.2014	Defer Date: 30.07.2014

Decision: NC observed that case is under examination at DHI. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.

121	**Case No.:18/3/81-ALC2/2014**	Party Name:SIEPMANNS CARD SYSTEMS PVT.LTD.,	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Approved**
	HQ File :01/81/050/00115/AM15/	RLA File :03/95/040/00996/AM14/	Lic.No/Date:0310774610 14.03.2014	

Decision: NC decided to ratify the norms of above AA as per written comments of C&PC vide U.O. No. 46011/7/2010-PC-II dated 11.06.2014 as under:-

Item to be Exported	**Quantity**
Inlays for Smart Cards / Smart Token / Smart Cards / Plain Plastic Cards / Printed Plastic Cards	1 Kg
Raw-material recommended for Import	**Quantity/ Kg**
1. PVC White Core Sheet (150-250 Micron)	1.05 kg/ kg Content in the export product
2. PVC Transparent Overlay Sheet (60-100 Micron)	- Do -
3. Relevant Integrated Circuit (IC)	Net-to-Net

RA may take suitable consequential action accordingly.

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हराधन दास/HARADHAN DAS
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

122	**Case No.:14/3/81-ALC2/2014**	Party Name:TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.,	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00111/AM15/	RLA File :04/24/040/00272/AM14/	Lic.No/Date:0410156295 17.03.2014	Defer Date: 30.07.2014
	Decision: NC noted that the application was earlier sent to DIPP who has informed that it pertains to DHI. Therefore, application is being sent to DHI. The case stands deferred to 30.07.2014.			

123	**Case No.:9/3/81-ALC2/2014**	Party Name:SIEMENS LTD	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00106/AM15/	RLA File :03/95/040/01013/AM14/	Lic.No/Date:0310774805 18.03.2014	Defer Date: 30.07.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(84)/2014/TSW(B) dated 23.06.2014:- 1. Sl. No. 3, 4, 5 & 11 of SDL for each export product separately. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

124	**Case No.:19/3/81-ALC2/2014**	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00116/AM15/	RLA File :03/94/040/00816/AM14/	Lic.No/Date:0310775181 20.03.2014	Defer Date: 30.07.2014
	Decision: NC observed that case is under examination at DIPP. The case stands deferred to 30.07.2014.			

125	**Case No.:20/3/81-ALC2/2014**	Party Name:GUJARAT COPPER ALLOYS LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00117/AM15/	RLA File :03/94/040/01116/AM14/	Lic.No/Date:0310775177 20.03.2014	Defer Date: 30.07.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/125 dated 09.07.2014:- 1. Difference in export item at Sl. No. 2 namely, "Copper Rods" and import item at Sl. No. 2 (Continuous Cast Copper Wire Rods) supported by manufacturing operations involved. The Committee also decided to check from firm whether it is a case of physical export/			

Haradhan Das/HARADHAN DAS
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Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.

	Case No.:13/3/81-ALC2/2014	Party Name:METALOID ARCHITECTURAL PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00110/AM15/	RLA File :04/24/040/00295/AM14/	Lic.No/Date:0410156493 24.03.2014	Defer Date: 30.07.2014
126	**Decision:** NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(75)/2014/TSW(B) dated 11.06.2014:- 1. Sl. No. 3, 4, 5 & 11 of SDL for each export product separately. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

	Case No.:3/3/81-ALC2/2014	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Withdrawn**
127	HQ File :01/81/050/00100/AM15/	RLA File :04/24/040/00301/AM14/	Lic.No/Date:0410156632 27.03.2014	
	Decision: NC observed that the case was already approved in M. No. 3/81 dated 06.05.2014. Hence, NC decided to withdraw the case.			

	Case No.:34/3/81-ALC2/2014	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00131/AM15/	RLA File :32/21/040/00217/AM14/	Lic.No/Date:3210074543 27.03.2014	Defer Date: 30.07.2014
128	**Decision:** NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(72)/2014/TSW(B) dated 10.06.2014:- 1. Brief technical write up and end use of each item of import in the manufacturing process. 2. Justification for the quantity of different types of cables and connectors along with details of wastage if any. 3. Information as per Sl. No. 1, 3 & 8 of SDL for each export product separately. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty			

Hdas 4/8/14

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	saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.

129	**Case No.:4/3/81-ALC2/2014**	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00101/AM15/	RLA File :31/83/040/00240/AM14/	Lic.No/Date:3110063310 28.03.2014	Defer Date: 30.07.2014
	Decision: NC observed that case is under examination at DHI. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

130	**Case No.:12/3/81-ALC2/2014**	Party Name:BEKAERT INDUSTRIES PVT. LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00109/AM15/	RLA File :31/83/040/00241/AM14/	Lic.No/Date:3110063315 28.03.2014	Defer Date: 30.07.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(78)2014-ME dated 26.06.2014:- 1. Weight and dimension of each export product. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Size and specification including grade, composition, range, thickness etc of the items proposed for import. 4. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

131	**Case No.:17/6/81-ALC2/2014**	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Approved**
	HQ File :01/81/050/00171/AM15/	RLA File :13/24/040/00061/AM14/	Lic.No/Date:1310046611 01.04.2014	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP			

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vide U.O. No. 12/89/2014-TSW/131 dated 09.07.2014 as under:-

1. Taking clue from SION C-1579, quantities of import items at Sl No. 1 & 2 may be allowed as applied for i.e. 75087 Kgs. & 61182 Kgs respectively as 1.03 Kgs./Kg. content in the export product.

RA may take suitable consequential action accordingly.

	Case No.:5/3/81-ALC2/2014	Party Name:DEUTSCHLAND TRANSFORMERS PVT. LTD	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00102/AM15/	RLA File :04/24/040/00307/AM14/	Lic.No/Date:0410156834 03.04.2014	Defer Date: 30.07.2014
132	**Decision:** NC noted that the comments of DHI vide U.O. 30(68)/2012-ME dated 20.06.2014 has been received. However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

	Case No.:9/6/81-ALC2/2014	Party Name:SHERA ENERGY PVT.LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
133	HQ File :01/81/050/00163/AM15/	RLA File :13/24/040/00060/AM14/	Lic.No/Date:1310046636 03.04.2014	Defer Date: 30.07.2014
	Decision: NC observed that case is under examination at MSME. The case stands deferred to 30.07.2014.			

	Case No.:10/6/81-ALC2/2014	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00164/AM15/	RLA File :13/24/040/00059/AM14/	Lic.No/Date:1310046635 03.04.2014	Defer Date: 30.07.2014
134	**Decision:** NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/134 dated 09.07.2014:- 1. Net weight per KM of each Cable 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Consumption of XLPE compound has been shown in the calculation sheets for outer sheathing of FRLS cables at Sl. No. 2 & 3 and the same may be clarified. 4. Wastage claimed on each import items, if any. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty			

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	saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.

	Case No.:24/6/81-ALC2/2014	Party Name:RAJGURU ENTERPRISES PVT. LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00178/AM15/	RLA File :03/95/040/00024/AM15/	Lic.No/Date:0310777597 08.04.2014	Defer Date: 30.07.2014
135	**Decision:** NC noted that the comments of DIPP vide U.O. 12/89/2014-TSW/135 dated 09.07.2014 has been received. However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

	Case No.:7/6/81-ALC2/2014	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
136	HQ File :01/81/050/00161/AM15/	RLA File :07/24/040/00437/AM14/	Lic.No/Date:0710103613 11.04.2014	Defer Date: 30.07.2014
	Decision: NC observed that case is under examination at DHI. The case stands deferred to 30.07.2014.			

	Case No.:11/6/81-ALC2/2014	Party Name:CENTURY METAL RECYCLING PRIVATE LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Approved**
	HQ File :01/81/050/00165/AM15/	RLA File :05/23/040/00540/AM14/	Lic.No/Date:0510384285 17.04.2014	
137	**Decision:** NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(/0)/2014-ME dated 30.06.2014 as under:- 1. Import of S. No. 1 may be allowed, as applied, inclusive of 2% wastage. RA may take suitable consequential action accordingly.			

	Case No.:20/6/81-ALC2/2014	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
138	HQ File :01/81/050/00174/AM15/	RLA File :02/24/040/00011/AM15/	Lic.No/Date:0210202660 23.04.2014	Defer Date: 30.07.2014
	Decision: NC observed that comments of MOEF is still awaited despite reminders, hence decided to send reminder letter to MOEF. The case stands deferred to 30.07.2014.			

139	**Case No.:1/6/81-ALC2/2014**	Party Name:JINDAL (INDIA) LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**

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4/8/14

	HQ File :01/81/050/00155/AM15/	RLA File :02/24/040/00206/AM14/	Lic.No/Date:0210202770 25.04.2014	Defer Date: 30.07.2014
	Decision: NC noted that the comments of DIPP vide U.O. 12/89/2014-TSW/139 dated 09.07.2014 has been received. The firm has informed vide their E-mail dated 17.07.2014 that the above AA is obtained for deemed export, supply of goods to ONGC petroleum operations. Therefore, in order to avail of central excise exemption vide Sl. No. 336 of the notification No. 12/2012-CE, dated 17.03.2012, the domestic supplier shall be required to fulfil condition No. 41 which include production of a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said supplies are required for petroleum operations". Under Para 8.3 of FTP, TED exemption is one of the deemed export benefits for these supplies. Second benefit is Advance Authorisation. Accordingly The Committee decided to send the above explanation to the firm and ask the firm to furnish the aforesaid certificate from, a duly authorized officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India. The case stands deferred to 30.07.2014.			

140	**Case No.:1/3/81-ALC2/2014**	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00098/AM15/	RLA File :08/24/040/00003/AM15/	Lic.No/Date:0810130904 28.04.2014	Defer Date: 30.07.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/140 dated 09.07.2014:- 1. OD, WT and quantity of export item in meters. 2. Detailed calculations for the quantity of import item at Sl. No. 1 supported by manufacturing process with wastages claimed at each stage of manufacture with documentary evidence. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

141	**Case No.:32/6/81-ALC2/2014**	Party Name:REGEN POWERTECH PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00186/AM15/	RLA File :04/24/040/00010/AM15/	Lic.No/Date:0410157506 30.04.2014	Defer Date: 30.07.2014
	Decision: NC observed that case is under examination at DHI. The case stands deferred to 30.07.2014.			

142	**Case No.:13/6/81-ALC2/2014**	Party Name:B.C. POWER CONTROLS LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Approved**
	HQ File	RLA File	Lic.No/Date:0510385445	

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:01/81/050/00167/AM15/	:05/23/040/00011/AM15/	01.05.2014	

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/2 dated 09.07.2014 as under:-

1 Quantities of import items at Sl. No. 1 to 8 may be allowed as applied for i.e. 924.8 Kgs., 1775.16 Kgs., 1110.5 Kgs., 4437.84 Kgs., 29586 Kgs., 46228 Kgs., 19415.7 Kgs. & 9245.6 Kgs. respectively, as per Engineering Table No. 5.

2 Quantities of import items at Sl. No. 9 to 12 may be allowed as applied for i.e. 12943.8 Kgs., 7026.64 Kgs., 9058.8 Kgs. & 11094.72 Kgs. respectively, taking clue from Engineering Table No. 5.

3 Quantities of import items at Sl. No. 13 to 15 may be allowed as applied for i.e. 1228.5 Kgs., 1664.28 Kgs., & 2662.74 Kgs. respectively, as per Engineering Table No. 5.

Firm vide its E-mail dated 28.07.2014 has confirmed that the above AA is obtained only for physical export.

RA may take suitable consequential action accordingly.

	Case No.:19/6/81-ALC2/2014	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Approved**
	HQ File :01/81/050/00173/AM15/	RLA File :13/24/040/00004/AM15/	Lic.No/Date:1310046932 01.05.2014	

143

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/143 dated 09.07.2014 as under:-

1. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as applied for i.e. 20147 Kgs., 7910 Kgs. & 11536 Kgs respectively as 1.03 Kgs./Kg. content in the export product at Sl. No. 1.
2. Quantities of import items at Sl. No. 4, 5 & 6 may be allowed as applied for i.e. 5037 Kgs., 1978 Kgs. & 2884 Kgs respectively as 1.03 Kgs./Kg. content in the export product at Sl. No. 2.

RA may take suitable consequential action accordingly.

	Case No.:5/6/81-ALC2/2014	Party Name:ALSTONE INTERNATIONAL	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00159/AM15/	RLA File :05/23/040/00021/AM15/	Lic.No/Date:0510385548 02.05.2014	Defer Date: 30.07.2014

144

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/144 dated 09.07.2014:-

1. Thickness of Aluminium sheet and thickness of PE core in the Composite Panel.
2. Thickness of import item at Sl. No.1 and reason for the requirement of 20000 Sq. Meters of Aluminum coil only for the manufacture of 20000 Sq. Meters of Aluminium Composite Penal.
3. Use of HDPE in the export product
4. Information in respect of items at Sl.No. 5 of Standard Deficiency Format.

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The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.

145	**Case No.:14/6/81-ALC2/2014**	Party Name:ELKAY TELELINKS LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00168/AM15/	RLA File :05/23/040/00311/AM12/	Lic.No/Date:0510385709 05.05.2014	Defer Date: 30.07.2014

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/145 dated 09.07.2014:-

1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/Buyers data sheet.
2. Net weight per KM of each Cable
3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
4. Voltage rating of cables
5. Total requirement of each raw material, export product wise, in a tabular form

The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.

146	**Case No.:15/6/81-ALC2/2014**	Party Name:ELKAY TELELINKS LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00169/AM15/	RLA File :05/23/040/00445/AM13/	Lic.No/Date:0510385708 05.05.2014	Defer Date: 30.07.2014

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/146 dated 09.07.2014:-

1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/Buyers data sheet.
2. Net weight per KM of each Cable
3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
4. Voltage rating of cable and it may be clarified whether it is unarmoured or armoured .

The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty

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	saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.

147	**Case No.:2/6/81-ALC2/2014**	Party Name:C & S ELECTRIC LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00156/AM15/	RLA File :05/23/040/00038/AM15/	Lic.No/Date:0510385804 06.05.2014	Defer Date: 30.07.2014
	Decision: NC observed that case is under examination at DHI. The case stands deferred to 30.07.2014.			

148	**Case No.:25/6/81-ALC2/2014**	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Approved**
	HQ File :01/81/050/00179/AM15/	RLA File :34/24/040/00008/AM15/	Lic.No/Date:3410039956 06.05.2014	

Decision: NC deliberated the comments of DIPP vide U.O. No. 12/89/2014-TSW/148 dated 09.07.2014 and decided to ratify the norms as under:-

1. Taking Clue from SION C-1394, norms of consumption of import items are as under:
   (i) Import item No.1 viz. Aluminium Plates as 1.02 Kgs. /Kg. content in the export product as claimed by the firm.
   (ii) Import item No.2 viz. Magnesium as 1.10 Kgs. /Kg. content in the export product as claimed by the firm.
   (iii) Import item No.3 viz. Silicon as 1.075 Kgs. /Kg. content in the export product as claimed by the firm.
   (iv) Import item No.4 viz. Grain Refiner Rod as 1.0 Kg. /Kg. content in the export product as claimed by the firm.

Firm vide its E-mail dated 10.07.2014 has confirmed that the above AA is obtained only for physical export.
RA may take suitable consequential action accordingly.

149	**Case No.:3/6/81-ALC2/2014**	Party Name:LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00157/AM15/	RLA File :05/23/040/00005/AM15/	Lic.No/Date:0510386027 08.05.2014	Defer Date: 30.07.2014

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/149 dated 09.07.2014:-

1. Information in respect of Sl. No. 2 of Standard Deficiency Format.
2. Specific use of each import item and detailed calculations for their qunatities supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.

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The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.

150	**Case No.:4/6/81-ALC2/2014**	Party Name:AVON TUBETECH PVT. LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00158/AM15/	RLA File :05/23/040/00051/AM15/	Lic.No/Date:0510386029 08.05.2014	Defer Date: 30.07.2014

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/150 dated 09.07.2014:-

1. Difference in export item and import item supported by manufacturing operations involved.

The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.

151	**Case No.:16/6/81-ALC2/2014**	Party Name:LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00170/AM15/	RLA File :05/23/040/00004/AM15/	Lic.No/Date:0510386026 08.05.2014	Defer Date: 30.07.2014

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/151 dated 09.07.2014:-

1. Information in respect of Sl. No. 2 of Standard Deficiency Format.
2. Specific use of each import item and detailed calculations for their qunatities supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.

The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.

152	**Case No.:33/6/81-ALC2/2014**	Party Name:REGEN	Meet No/Date:6/81-	**Status:**

हरराधन दास/HARADHAN DAS
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		POWERTECH PRIVATE LIMITED	ALC2/2014 17.06.2014	**Deferred**
	HQ File :01/81/050/00187/AM15/	RLA File :04/24/040/00020/AM15/	Lic.No/Date:0410157763 08.05.2014	Defer Date: 30.07.2014
	Decision: NC observed that case is under examination at DHI. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

153	**Case No.:21/6/81-ALC2/2014**	Party Name:STEAMLINE INDUSTRIES LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Approved**
	HQ File :01/81/050/00175/AM15/	RLA File :08/24/040/00026/AM15/	Lic.No/Date:0810131210 09.05.2014	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/153 dated 09.07.2014 as under:- 1. Word "relevant grade and thickness " may be suffixed with the description of import item and its quantity may be allowed as 128.334 MT as 1.10 Kgs./Kg. content in the export product after taking clue from SION C - 820. Firm vide its E-mail dated 18.07.2014 has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly.			

154	**Case No.:12/6/81-ALC2/2014**	Party Name:KUMAR INDUSTRIES	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00166/AM15/	RLA File :05/23/040/00061/AM15/	Lic.No/Date:0510386576 15.05.2014	Defer Date: 30.07.2014
	Decision: NC noted that the comments of DIPP vide U.O. 12/89/2014-TSW/154 dated 09.07.2014 has been received. However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

155	**Case No.:34/6/81-ALC2/2014**	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00188/AM15/	RLA File :31/82/040/00262/AM14/	Lic.No/Date:3110063984 16.05.2014	Defer Date: 30.07.2014
	Decision: NC noted that the recommendation of DHI has been received. However, The Committee decided to check from firm whether it is a case of physical export/ Deemed			

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Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.

156	**Case No.:35/6/81-ALC2/2014**	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00189/AM15/	RLA File :31/82/040/00015/AM15/	Lic.No/Date:3110063985 16.05.2014	Defer Date: 30.07.2014
	Decision: NC noted that the recommendation of DHI has been received. However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

157	**Case No.:6/6/81-ALC2/2014**	Party Name:SURAJ LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00160/AM15/	RLA File :08/24/040/00087/AM15/	Lic.No/Date:0810131446 19.05.2014	Defer Date: 30.07.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/157 dated 09.07.2014:- 1. Specific OD and WT of import item and export product. 2. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

158	**Case No.:23/6/81-ALC2/2014**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00177/AM15/	RLA File :11/24/040/00011/AM14/	Lic.No/Date:1110027996 19.05.2014	Defer Date: 30.07.2014
	Decision: NC observed that case is under examination at DHI. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the			

हरिधन दास/HARADHAN DAS
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	EPCG licence. The case stands deferred to 30.07.2014.

	Case No.:18/6/81-ALC2/2014	Party Name:HAVELLS INDIA LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00172/AM15/	RLA File :05/23/040/00070/AM15/	Lic.No/Date:0510386989 21.05.2014	Defer Date: 30.07.2014
159	**Decision:** NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/159 dated 09.07.2014:- 1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/Buyers data sheet. 2. Net weight per KM of each Cable 3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 4. Total requirement of each raw material, export product wise, in a tabular form The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

	Case No.:26/6/81-ALC2/2014	Party Name:NECCON POWER & INFRA LIMITED.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Approved**
	HQ File :01/81/050/00180/AM15/	RLA File :14/24/040/00001/AM14/	Lic.No/Date:1410000568 21.05.2014	
160	**Decision:** NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/160 dated 09.07.2014 as under:- 1. Total net weight of export product may be specified as 586.639 MT. 2. Quantity of import items at Sl. No. 1 may be allowed as 1.02 Kgs./Kg. content in export product per SION at Sl. No. C-1394 for Engineering products RA may take suitable consequential action accordingly.			

	Case No.:36/6/81-ALC2/2014	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00190/AM15/	RLA File :31/83/040/00031/AM15/	Lic.No/Date:3110064045 22.05.2014	Defer Date: 30.07.2014
161	**Decision:** NC noted that the recommendation of DHI has been received. However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

4/8/14

हरिधन दास/HARADHAN DAS
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
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Udyog Bhawan, New Delhi

162	**Case No.:37/6/81-ALC2/2014**	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00191/AM15/	RLA File :31/83/040/00026/AM15/	Lic.No/Date:3110064046 22.05.2014	Defer Date: 30.07.2014
	Decision: NC noted that the recommendation of DHI has been received. However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.			

163	**Case No.:31/6/81-ALC2/2014**	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:6/81-ALC2/2014 17.06.2014	**Status: Deferred**
	HQ File :01/81/050/00185/AM15/	RLA File :07/24/040/00085/AM15/	Lic.No/Date:0710104975 11.06.2014	Defer Date: 30.07.2014
	Decision: NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application. The case stands deferred to 30.07.2014.			

Offline Agenda M. No. 06/81 dated 17.06.2014

Sl. No. 51

Case No. AR- 33	M/s. Teknimark Systems(P) Ltd., Hosur
Meeting No. 06/81	F. No. 01/81/162/62/AM14 /DES-II
Dated:- 17.06.2014	Development Commissioner (MEPZ) Chennai, forwarded the application of M/s. Teknimark Systems(P) Ltd., Hosur for fixation of regular wastage norms.

Decision: NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(75)/2014-ME dated 19.06.2014 as under:-

"Norms may be fixed as per wastage decided by MSME-DI Chennai."

RA may take suitable consequential action accordingly.

Sl. No. 52

Case No. AR- 19	M/s. Tema India Limited
Meeting No. 06/81	F. No. 01/81/50/466/AM-05/DES-II
Dated:- 17.06.2014	Request for modification of Norms in respect of Advance License No. 0310288604 dated 27.08.2004.

Decision: The norms in the above AA was decided in NC meeting No. 1/81 dated 05.04.2005. NC noted that DIPP has provide comments vide their U.O. No. 12/89/2014-TSW/19-A/R dated 09.07.2014. NC decided to check from the firm reason for seeking modification of above Authorization now. Firm may please confirmed whether any enquiry is

4/8/14

हराधन दास/H. RADHAN DAS
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

pending/ initiated by any agency or this case is adjudicated/appeal pending in above AA. The case stands deferred to 30.07.2014.

Sl. No. 53

Case No. AR-	M/s. Lloyd Insulations (India) Limited
Meeting No. 06/81	F. No. 01/81/50/36/AM-10/DES-II
Dated:- 17.06.2014	Request for fixation of Norms in respect of Advance License No. 0510241176 dated 12.05.2009.

Decision: NC decided that the case discus in next Meeting. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.07.2014.

Sl. No. 54

Case No. AR-	M/s. Oetiker India Private Limited.,
Meeting No. 06/81	F. No. 01/81/50/335/AM14/DES-II
Dated:- 17.06.2014	Request for fixation of Norms in respect of Advance License No. 0310752657 dated 08.10.2013.

Decision: NC observed that case is under examination at DIPP. The case stands deferred to 30.07.2014.

Date:11.07.2014 Haradhan Das
Place:New Delhi Foreign Trade Development Officer

4/8/14
हराधन दास/HARADHAN DAS
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